

tary organisations that are implementing welfare schemes.

(c) Does not arise ?

[Translation]

Seizure of smuggled goods by Border Security Force

1866. SHRI JITENDRA PRASADA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the value of smuggled goods seized by Border Security Force during 1985-86 and the number of persons arrested in this connection; and

(b) the number of persons arrested by Border Security Force while crossing the border secretly ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) During the period from 1.1.85 to 30.4.86, BSF have seized Rs. 58,02,43,899.67 worth of smuggled goods. The number of persons arrested in this connection was 3,642

(b) The number of persons arrested by BSF while crossing Indo-Bangladesh and Indo-Pak borders during the period 1.1.85 to 30.4.1986 was 26,252.

[English]

Misuse of foreign contributions by Organisations/Bodies

1867. SHRI H. B. PATIL :
SHRI R. M. BHOYE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there have been cases of misusing the contributions on anti-national and disruptive activities in the country by the recipient organisations/bodies; and

(b) if so, steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) No such case has come to the notice of the Government.

(b) Does not arise.

Setting up of Environmental Courts

1868. SHRI SURESH KURUP : Will the PRIME MINISTER be pleased to state :

(a) whether Government propose to set up environmental courts to deal with cases of pollution; and

(b) if so, the details thereof and by when such courts are likely to be set up in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z R. ANSARI) : (a) and (b) In a recent judgement, Supreme Court suggested that since cases involving issues of environmental pollution, ecological destruction and conflicts over natural resources are increasingly coming up for adjudication and as these cases involve assessment and evaluation of scientific or technical data, it might be desirable to set up Environmental Courts on regional basis with one professional judge and two experts drawn from the Ecological Sciences Research Group keeping in view the nature of the cases and the expertise required for its adjudication. This suggestion is under examination.

[Translation]

Setting up of engine factory of Bharat Earth Movers Limited in Sagar

1869. SHRI NANDLAL CHOUDHARY: Will the Minister of DEFENCE be pleased to state :

(a) whether approval has since been accorded for the setting up of an engine